

CENTRAL ADMINISTRATIVE TRIBUNAL

JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 27.4.2015

OA No.291/00219/2015

Mr. R.D.Meena, Counsel for the applicant.

Heard the Ld. Counsel for applicant.

The application has been filed seeking to set aside Annexure A/1 order dated 24.9.2014 with the direction to the respondents to conduct re-medical examination through Medical Board within a specified time period. The applicant applied in the S.T. category for the post of Technician-III/Workshop Fitter. The final result was declared on 6.12.2013 and the applicant was declared successful and his name was recommended for appointment vide letter dated 24.1.2014 and thereafter the offer of appointment was issued on 13.5.2014 to the post of Technician-III/Workshop Fitter. After the medical examination at Railway Hospital, Lallaguda the applicant was informed that he has been declared medically unfit. The applicant submitted an appeal dated 17.10.2014 and requested for re-medical examination of him as he has wrongly been declared medically unfit. The applicant got himself medically examined at Nazam's Institute of Medical Science, Punjagutta, Hyderabad (AP) whereby no radiographic abnormality was found in the applicant.

The applicant has preferred a appeal dated 17.10.2014 challenging Annexure A/1 and requested for re-medical examination of him as he has wrongly been declared medically unfit rather no abnormality was found in the medical examination conducted by the Nizam's Institute of Medical Sciences but no heed was paid.

He submitted a representation dated 23.2.2015 and has again requested for re-medical examination of him. The applicant has approached the Tribunal in the circumstances noticed above.

In the circumstances, respondents No.2 &3 are directed to consider the case afresh and pass an appropriate and reasoned order within a period of 2 months from the date of receipt of a copy of this order.

(2)

The applicant shall submit a copy of the Order and OA to the respondents No.2 & 3 within 15 days from today. In view of limited relief the OA is disposed of without issuing notice to the respondents. The applicant is at liberty to file fresh OA if he is still aggrieved.


(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Adm/